

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(IB)-182(PB)/2024

IN THE MATTER OF:

Surinder Aggarwal & Ors.

.... Petitioner/Applicant

Vs.

Raheja Developers Limited

.... Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 22.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner / : Adv. Piyush Singh, Adv. Akshay Srivastava, Adv.
Financial Creditor Vivek Kumar, Adv. Jayant Upadhyay

ORDER

Mr. Piyush Singh, Ld. Counsel for the Petitioner appears physically. He seeks and is granted time to report compliance of Regulation 20(1A) of the Insolvency and Bankruptcy Board of India (Information Utilities) Regulations, 2017.

At his request, list the matter **on 14.05.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)